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Minutes of M.No.31/10 held on 03.11.2009 of Norms Committee (NC-I)
(DES.I Section)

The meeting No. 31/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 was held on 03.11.2009 under the Chairmanship of Shri A. Komu, Addl. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004–2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. B.D. Ghosh. Jt. IA	399	23063355	M/o Steel, U.B.
4.	Sh. K.K. Funda, Asstt. Dir.	736A		DC(MSME), N.B.
5.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
6.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
7.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:28/48/80-ALC2/2007	Party Name:GKB RX LENS PVT LTD	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case deferred
	HQ File :01/80/050/00674/AM08/	RLA File :02/24/040/00304/AM07/	Lic.No/Date:0210097869 07.02.2007	Defer Date: 24.11.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 24.11.2009.			

2	Case No.:56/6/80-ALC2/2008	Party Name:DOSHION LTD.	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case rejected
	HQ File :01/80/050/00246/AM09/	RLA File :08/24/040/00232/AM07/	Lic.No/Date:0810063592 13.03.2007	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			
	Case No.:109/48/80-ALC2/2007	Party Name:TUFF ENGINEERING PVT.LTD.	Meet No/Date:31/80-ALC2/2009	Status:Case rejected

		03.11.2009	
HQ File :01/80/050/00755/AM08/	RLA File :05/24/040/00147/AM08/	Lic.No/Date:0510204041 24.05.2007	
3	Decision : The Committee decided to reject the case on the ground that the firm has neither furnished the complete reply with reference to this office letter and subsequent reminder calling for certain information nor appeared before the Committee for personal hearing in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.		

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Case No.:16/32/80-ALC2/2007	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case approved
HQ File :01/80/050/00532/AM08/	RLA File :11/24/040/00041/AM08/	Lic.No/Date:1110016239 22.10.2007	
Decision : The MOS furnished written comments in this case vide their U.O. No. 21(11)/2008-TW dated 14.10.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:-			
Export Item:			
Item	Thickness (mm)	Quantity (MT)	
Cold Rolled Galvanised Colour Coated Non Alloy Sheets/Hoops /Strips/ Wide Coils having zinc coating of 180 gms per sq. metre and paint coating of 40 Sq. meter per litre primer (primer thickness 8 micron), 25 sq.metre per litre back coat (back coat thickness 12 micron) 20 sq.metre per litre top coat (top coat thickness 20 micron).	a) 0.25 mm to 0.29	a) 1710	
	b) 0.30 mm to 0.34	b) 332	
	c) 0.35 mm to 0.39	c) 273	
	d) 0.40 mm to 0.44	d) 1349	
	e) 0.45 mm to 0.49	c) 1996	
	f) 0.50 mm to 0.54	d) 65	
	Total	5725 MT	
Import Item:			
Sl. No.	Item	Quantity	
1.	cold Rolled Galvanized Non Alloy Steel Strips/Wide Coils	5680.17 MT	
2.	Steel Strappings	11.450 MT	
6.	VCI Rusto Paper	28625 Sq. meter	
7.	Guard Film	73.325 MT	
8.	Primer (Volume Solid 34±2%; Dry density 1.06 ± 0.02)	151.8 Litre	
9.	Top Coat (Volume Solid 43±2%; Dry density 1.18 ± 0.02)	90303.2 Litre	
10.	Back Coat (Volume Solid 32±2%; Dry density 1.09 ± 0.02)	72284.9 Litre	
For arriving at the requirements of consumables at Sl.Nos 2 & 3 clue has been taken from SION C-469 and for Sl.No.4 from Engg. Table-1. Mean thickness of export item has been considered for calculating the requirement of Cold Rolled Galvanized Steel and Paints.			
The Regional Authority may take necessary action accordingly.			

The Regional Authority may take necessary action accordingly.

5	Case No.:22/32/80-ALC2/2007	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case deferred
	HQ File :01/80/050/00538/AM08/	RLA File :05/24/040/00570/AM08/	Lic.No/Date:0510211053 24.10.2007	Defer Date: 10.11.2009
	Decision : The representative of MOS present in the meeting informed the Committee that their comments are under finalization. The Committee accordingly, decided to defer the case for a short period and to re-list it on 10.11.2009.			

6	Case No.:23/32/80-ALC2/2007	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case deferred
	HQ File :01/80/050/00539/AM08/	RLA File :05/24/040/00571/AM08/	Lic.No/Date:0510211055 24.10.2007	Defer Date: 10.11.2009
	Decision : The representative of MOS present in the meeting informed the Committee that their comments are under finalization. The Committee accordingly, decided to defer the case for a short period and to re-list it on 10.11.2009.			

7	Case No.:24/32/80-ALC2/2007	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case deferred
	HQ File :01/80/050/00540/AM08/	RLA File :05/24/040/00572/AM08/	Lic.No/Date:0510211058 24.10.2007	Defer Date: 10.11.2009
	Decision : The representative of MOS present in the meeting informed the Committee that their comments are under finalization. The Committee accordingly, decided to defer the case for a short period and to re-list it on 10.11.2009.			

8	Case No.:2/33/81-ALC2/2007	Party Name:ROCHEM SEPARATION SYSTEMS (INDIA) PVT. LTD.	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case approved
	HQ File :01/81/050/00399/AM08/	RLA File :03/95/040/00714/AM08/	Lic.No/Date:0310447861 25.10.2007	
	Decision : The Committee noted that the firm has neither furnished the complete reply with reference to this office letter and subsequent reminder calling for certain information nor appeared before the Committee for personal hearing to explain their case. The Committee accordingly decided to ratify the norms of the subject authorization based on the available information as under:- 1. Import item no. 13 being raw material may be deleted as it can't be allowed as per GN-4 for the engineering products. 2. Rest of the import items being component may be allowed as per GN-4 for the engineering products. The RLA may take necessary action accordingly.			

	Case No.:3/51/83-ALC1/2007	Party Name:SCHENCK PROCESS INDIA LTD.	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case approved
	HQ File :01/83/050/02037/AM08/	RLA File :05/24/040/00623/AM08/	Lic.No/Date:0510212444 23.11.2007	

9	Decision : The firm has informed that the norms for the similar authorization has already been ratified by the NC vide file no. 01/81/162/285/AM08/ DES-II in its meeting No.19/08 held on 07.08.2007. The Committee, accordingly, decided to ratify the norms in respect of the subject advance authorization on repeat basis in accordance with NC decision dt. 07.08.2007 in authorization No 0510202306 dt. 10.04.2007. The Regional Authority may take necessary action accordingly.		
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10	Case No.:21/52/80-ALC2/2007	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case deferred
	HQ File :01/80/050/01098/AM08/	RLA File :04/24/040/00324/AM08/	Lic.No/Date:0410092979 02.01.2008	Defer Date: 24.11.2009
	Decision : The representative of the firm Shri K.S. Madhusudhan, General Manager – Projects alongwith Shri Ramesh Sampath, Sr. DGM of their group company (BGR energy) appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee, on the recommendation of the representative of the DHI present in the meeting, advised them to furnish some specific information which is not available in their reply by 09.11.2009. They promised to furnish the same as per advice. The case may be re-listed on 24.11.2009.			

11	Case No.:8/10/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case deferred
	HQ File :01/80/050/00308/AM09/	RLA File :09/24/040/00471/AM08/	Lic.No/Date:0910032693 22.01.2008	Defer Date: 24.11.2009
	Decision : The representative of the firm Shri P. Satyanarayana, Executive Director, alongwith two executives appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee, on the recommendation of the representative of the DHI present in the meeting, advised them to furnish some specific information which is not available in their reply by 09.11.2009. They promised to furnish the same as per advice. The case may be re-listed on 24.11.2009.			

12	Case No.:9/10/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case deferred
	HQ File :01/80/050/00309/AM09/	RLA File :09/24/040/00399/AM08/	Lic.No/Date:0910032691 22.01.2008	Defer Date: 24.11.2009
	Decision : The representative of the firm Shri P. Satyanarayana, Executive Director, alongwith two executives appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee, on the recommendation of the representative of the DHI present in the meeting, advised them to furnish some specific information which is not available in their reply by 09.11.2009. They promised to furnish the same as per advice. The case may be re-listed on 24.11.2009.			

13	Case No.:24/52/80-ALC2/2007	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case deferred
	HQ File :01/80/050/01101/AM08/	RLA File :04/24/040/00349/AM08/	Lic.No/Date:0410093469 25.01.2008	Defer Date: 24.11.2009
	Decision : The representative of the firm Shri K.S. Madhusudhan, General Manager – Projects alongwith Shri Ramesh Sampath, Sr. DGM of their group company			

(BGR energy) appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee, on the recommendation of the representative of the DHI present in the meeting, advised them to furnish some specific information which is not available in their reply by 09.11.2009. They promised to furnish the same as per advice. The case may be re-listed on 24.11.2009.

14	Case No.:55/52/80-ALC2/2007	Party Name:REINHARDT ROTO-MACHINES	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case approved
	HQ File :01/80/050/01132/AM08/	RLA File :34/24/040/00215/AM08/	Lic.No/Date:3410020774 07.02.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(31)/08-TSW(B) dated 14.10.2009 recommending the norms based on the available information as the firm has furnished incomplete information inspite of detailed discussion during the personal hearing in NC meeting held on 21.07.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization based on available information in accordance with DHI comments as under:- 1. Quantity of import Item no 1 may be reduced to 2 as the export item is also 2. 2. Quantity of import Item no 6 may be reduced to 2 with description "FX3U-128 MR/ES-A" 3. Item no 18 and 19 may be deleted as these items are not there in the application. 4. All other items in the revised list may be allowed as applied for as per GN-4. The Regional Authority may take necessary action accordingly.			

15	Case No.:18/52/80-ALC2/2007	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case deferred
	HQ File :01/80/050/01095/AM08/	RLA File :04/24/040/00364/AM08/	Lic.No/Date:0410093855 13.02.2008	Defer Date: 24.11.2009
	Decision : The representative of the firm Shri K.S. Madhusudhan, General Manager – Projects alongwith Shri Ramesh Sampath, Sr. DGM of their group company (BGR energy) appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee, on the recommendation of the representative of the DHI present in the meeting, advised them to furnish some specific information which is not available in their reply by 09.11.2009. They promised to furnish the same as per advice. The case may be re-listed on 24.11.2009.			

16	Case No.:66/52/80-ALC2/2007	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case approved
	HQ File :01/80/050/01143/AM08/	RLA File :03/95/040/01129/AM08/	Lic.No/Date:0310461634 19.02.2008	
	Decision : The firm vide their letter dated 28th Jyly, 2009 informed that the norms for the similar authorization No 0310445426 dt. 08.10.2007 has already been ratified by the NC in its meeting No.5/09 held on 29.04.2008. The Committee, accordingly, decided to ratify the norms in respect of the subject advance authorization on repeat basis in accordance with NC decision in authorization No 0310445426 dt. 08.10.2007. The Regional Authority may take necessary action accordingly.			

	Case No.:21/12/80-ALC2/2008	Party Name:QUADRANT EPP SURLON INDIA LTD.	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case deferred
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17	HQ File :01/80/050/00387/AM09/	RLA File :05/24/040/00886/AM08/	Lic.No/Date:0510216788 21.02.2008	Defer Date: 24.11.2009
	Decision : The Committee observed that the comments called for from Chemical Division of DC(MSME) are still awaited inspite of D.O. reminder. The Committee, therefore, asked the Member Secretary to request to the concerned technical authorities over phone to expedite their comments. The case may be re-listed on 24.11.2009.			

18	Case No.:19/12/80-ALC2/2008	Party Name:THE INDURE PVT. LTD	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case rejected
	HQ File :01/80/050/00385/AM09/	RLA File :05/24/040/00822/AM08/	Lic.No/Date:0510217071 27.02.2008	
	Decision :The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

19	Case No.:42/24/80-ALC2/2008	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case deferred
	HQ File :01/80/050/00918/AM09/	RLA File :05/24/040/00940/AM08/	Lic.No/Date:0510217768 12.03.2008	Defer Date: 22.12.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 22.12.2009.			

20	Case No.:69/52/80-ALC2/2007	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case deferred
	HQ File :01/80/050/01146/AM08/	RLA File :03/95/040/01133/AM08/	Lic.No/Date:0310464682 12.03.2008	Defer Date: 22.12.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 22.12.2009.			

21	Case No.:119/24/80-ALC2/2008	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case rejected
	HQ File :01/80/050/00995/AM09/	RLA File :05/24/040/00941/AM08/	Lic.No/Date:0510217932 14.03.2008	
	Decision : The Committee decided to reject the case on the ground that the firm has neither furnished the complete reply with reference to this office letter and subsequent reminder calling for certain information nor appeared before the Committee for personal hearing in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

	Case No.:41/10/80-ALC2/2008	Party Name:KILBURN ENGINEERING LIMITED	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case deferred
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22			03.11.2009	
	HQ File :01/80/050/00341/AM09/	RLA File :03/94/040/01309/AM08/	Lic.No/Date:0310465801 19.03.2008	Defer Date: 24.11.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee requested DHI to furnish their comments by 17.11.2009. The case may be re-listed on 24.11.2009.			

23	Case No.:50/10/80-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case deferred
	HQ File :01/80/050/00350/AM09/	RLA File :03/94/040/01318/AM08/	Lic.No/Date:0310465996 25.03.2008	Defer Date: 24.11.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee requested DHI to furnish their comments by 17.11.2009. The case may be re-listed on 24.11.2009.			

24	Case No.:29/14/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case deferred
	HQ File :01/80/050/00505/AM09/	RLA File :04/24/040/00077/AM09/	Lic.No/Date:0410096594 18.06.2008	Defer Date: 22.12.2009
	Decision : The representative of the firm Shri K.S. Madhusudhan, General Manager – Projects alongwith Shri Ramesh Sampath, Sr. DGM of their group company (BGR energy) appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee, on the recommendation of the representative of the DHI present in the meeting, advised them to furnish some specific information which is not available in their reply. They promised to furnish the same as per advice. The case may be re-listed on 22.12.2009.			

25	Case No.:43/16/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case deferred
	HQ File :01/80/050/00566/AM09/	RLA File :04/24/040/00085/AM09/	Lic.No/Date:0410096891 01.07.2008	Defer Date: 22.12.2009
	Decision : The representative of the firm Shri K.S. Madhusudhan, General Manager – Projects alongwith Shri Ramesh Sampath, Sr. DGM of their group company (BGR energy) appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee, on the recommendation of the representative of the DHI present in the meeting, advised them to furnish some specific information which is not available in their reply. They promised to furnish the same as per advice. The case may be re-listed on 22.12.2009.			

26	Case No.:63/22/80-ALC2/2008	Party Name:LUBI SUBMERSIBLES LTD	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case rejected
	HQ File :01/80/050/00874/AM09/	RLA File :08/24/040/00079/AM09/	Lic.No/Date:0810074011 18.08.2008	
	Decision : The Committee decided to reject the case on the ground that the firm has neither furnished the complete reply with reference to this office letter and subsequent reminder calling for certain information nor appeared before the Committee for personal hearing in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

27	Case No.:65/22/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case deferred
	HQ File :01/80/050/00876/AM09/	RLA File :09/24/040/00192/AM09/	Lic.No/Date:0910035094 19.08.2008	Defer Date: 22.12.2009
	Decision : The representative of the firm Shri P. Satyanarayana, Executive Director, alongwith two executives appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee, on the recommendation of the representative of the DHI present in the meeting, advised them to furnish some specific information which is not available in their reply. They promised to furnish the same as per advice. The case may be re-listed on 22.12.2009.			

28	Case No.:31/30/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case deferred
	HQ File :01/80/050/01161/AM09/	RLA File :09/24/040/00467/AM08/	Lic.No/Date:0910035538 07.10.2008	Defer Date: 22.12.2009
	Decision : The representative of the firm Shri P. Satyanarayana, Executive Director, alongwith two executives appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee, on the recommendation of the representative of the DHI present in the meeting, advised them to furnish some specific information which is not available in their reply. They promised to furnish the same as per advice. The case may be re-listed on 22.12.2009.			

29	Case No.:32/30/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case deferred
	HQ File :01/80/050/01162/AM09/	RLA File :09/24/040/00468/AM08/	Lic.No/Date:0910035539 07.10.2008	Defer Date: 22.12.2009
	Decision : The representative of the firm Shri P. Satyanarayana, Executive Director, alongwith two executives appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee, on the recommendation of the representative of the DHI present in the meeting, advised them to furnish some specific information which is not available in their reply. They promised to furnish the same as per advice. The case may be re-listed on 22.12.2009.			

30	Case No.:39/30/80-ALC2/2008	Party Name:MULTITEX FILTRATION ENGINEERS LTD	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case deferred
	HQ File :01/80/050/01169/AM09/	RLA File :05/24/040/00442/AM09/	Lic.No/Date:0510229059 08.10.2008	Defer Date: 22.12.2009
	Decision : The representative of the firm Shri S.K. Raj, Manager – Matl. alongwith two executives appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee, on the recommendation of the representative of the DIPP present in the meeting, advised them to furnish some specific information which is not available in their reply. They promised to furnish the same as per advice. The case may be re-listed on 22.12.2009.			

31	Case No.:1/17/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case deferred
	HQ File :01/80/050/00224/AM10/	RLA File :04/24/040/00079/AM10/	Lic.No/Date:0410106106 14.07.2009	Defer Date: 22.12.2009
	Decision : The representative of the firm Shri K.S. Madhusudhan, General Manager – Projects alongwith Shri Ramesh Sampath, Sr. DGM of their group company (BGR energy) appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee, on the recommendation of the representative of the DHI present in the meeting, advised them to furnish some specific information which is not available in their reply. They promised to furnish the			

same as per advice. The case may be re-listed on 22.12.2009.

32	Case No.:1/31/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case deferred
	HQ File :01/80/050/00449/AM10/	RLA File :61/24/040/00036/AM10/	Lic.No/Date:6110000362 13.10.2009	Defer Date: 22.12.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.12.2009: - 1. Specific quantity of each export product and their weight separately with details of Auxiliaries. 2. Input weight of each casting / forging and corresponding finished weight. 3. Use of each component proposed for import in the manufacture of export product. 4. Total value of insulating material proposed for import. 5. Length and weight of different types of pipes / tubes proposed for import separately. 6. Information in respect of Sl.No.5,9 & 11 of the Standard Deficiency Format export product wise. 7. Length and weight of low fin pipes proposed for import (Item No. 79). 8. Input weight and finished weight of titanium Claded plates with thickness of cladding (Item No. 81).			

33	Case No.:7/31/80-ALC2/2009	Party Name:S.P.M.GRAPHICS PRIVATE LIMITED,	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00455/AM10/	RLA File :07/24/040/00234/AM10/	Lic.No/Date:0710067517 13.10.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

34	Case No.:5/31/80-ALC2/2009	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case deferred
	HQ File :01/80/050/00453/AM10/	RLA File :09/24/040/00269/AM10/	Lic.No/Date:0910039591 14.10.2009	Defer Date: 22.12.2009
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority (DHI) for examination and submission of comments. The case may be relisted on 22.12.2009.			

	Case No.:6/31/80-ALC2/2009	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case deferred
	HQ File :01/80/050/00454/AM10/	RLA File :09/24/040/00270/AM10/	Lic.No/Date:0910039592 14.10.2009	Defer Date: 22.12.2009

35			14.10.2009	
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority (DHI) for examination and submission of comments. The case may be relisted on 22.12.2009.			

36	Case No.:11/31/80-ALC2/2009	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case deferred
	HQ File :01/80/050/00459/AM10/	RLA File :05/24/040/00341/AM10/	Lic.No/Date:0510251004 15.10.2009	Defer Date: 22.12.2009
	Decision : The representative of DHI and DC(MSME) informed the Committee that they have not received the firm's application. The Committee therefore handed over the firm's application to the technical authority for examination and submission of comments. The case may be relisted on 22.12.2009.			

37	Case No.:2/31/80-ALC2/2009	Party Name:ITT CORPORATION INDIA PVT LTD	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case deferred
	HQ File :01/80/050/00450/AM10/	RLA File :34/24/040/00112/AM10/	Lic.No/Date:3410025399 15.10.2009	Defer Date: 22.12.2009
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority (DIPP) for examination and submission of comments. The case may be relisted on 22.12.2009.			

38	Case No.:3/31/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case deferred
	HQ File :01/80/050/00451/AM10/	RLA File :04/24/040/00161/AM10/	Lic.No/Date:0410108588 15.10.2009	Defer Date: 22.12.2009
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority (DHI) for examination and submission of comments. The case may be relisted on 22.12.2009.			

39	Case No.:10/31/80-ALC2/2009	Party Name:ACE MANUFACTURING SYSTEMS LTD.,	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00458/AM10/	RLA File :07/24/040/00240/AM10/	Lic.No/Date:0710067615 16.10.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

	Case No.:4/31/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case deferred
	HQ File :01/80/050/00452/AM10/	RLA File :04/24/040/00168/AM10/	Lic.No/Date:0410108614	Defer Date: 22.12.2009

40	HQ File :01/80/050/00452/AM10/	RLA File :04/24/040/00168/AM10/	Lic.No/Date:0410108614 16.10.2009	Defer Date: 22.12.2009
Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority (DHI) for examination and submission of comments. The case may be relisted on 22.12.2009.				

41	Case No.:8/31/80-ALC2/2009	Party Name:KAMAL RUBPLAST INDUSTRIES (P) LTD.	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case deferred
	HQ File :01/80/050/00456/AM10/	RLA File :05/23/040/00063/AM10/	Lic.No/Date:0510251132 20.10.2009	Defer Date: 22.12.2009
Decision : The representative of DIPP (Sh. Shaish Kumar, Industrial Advisor, Chemical Division) and DC(MSME) informed the Committee that they have not received the firm's application. The Committee therefore handed over the firm's application to the technical authority for examination and submission of comments. The case may be relisted on 22.12.2009.				

42	Case No.:14/31/80-ALC2/2009	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case deferred
	HQ File :01/80/050/00462/AM10/	RLA File :07/24/040/00194/AM10/	Lic.No/Date:0710067704 21.10.2009	Defer Date: 22.12.2009
Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 22.12.2009.				

43	Case No.:15/31/80-ALC2/2009	Party Name:STARION INDIA PLTD	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case deferred
	HQ File :01/80/050/00463/AM10/	RLA File :31/24/040/00129/AM10/	Lic.No/Date:3110040354 22.10.2009	Defer Date: 22.12.2009
Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 22.12.2009.				

44	Case No.:12/31/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case deferred
	HQ File :01/80/050/00460/AM10/	RLA File :04/24/040/00170/AM10/	Lic.No/Date:0410108785 23.10.2009	Defer Date: 22.12.2009
Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 22.12.2009.				

	Case No.:13/31/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case deferred
	HQ File :01/80/050/00461/AM10/	RLA File :04/24/040/00169/AM10/	Lic.No/Date:0410108791	Defer Date: 22.12.2009

45			23.10.2009	
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 22.12.2009.			

46	Case No.:9/31/80-ALC2/2009	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00457/AM10/	RLA File :03/95/040/00454/AM10/	Lic.No/Date:0310541679 23.10.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

47	Case No.:17/31/80-ALC2/2009	Party Name:KIRLOSKAR CHILLERS PRIVATE LIMITED	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case deferred
	HQ File :01/80/050/00465/AM10/	RLA File :31/21/040/00193/AM10/	Lic.No/Date:3110040394 27.10.2009	Defer Date: 22.12.2009
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 22.12.2009.			

48	Case No.:16/31/80-ALC2/2009	Party Name:SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case deferred
	HQ File :01/80/050/00464/AM10/	RLA File :07/24/040/00263/AM10/	Lic.No/Date:0710067849 28.10.2009	Defer Date: 22.12.2009
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DC(MSME) & C&PC for examination and submission of comments. The case may be relisted on 22.12.2009.			

49	Case No.:18/31/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:31/80-ALC2/2009 03.11.2009	Status:Case deferred
	HQ File :01/80/050/00466/AM10/	RLA File :04/24/040/00156/AM10/	Lic.No/Date:0410108868 28.10.2009	Defer Date: 22.12.2009
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 22.12.2009.			

Case No. A/R-93	M/s. GKB RX Lens Pvt. Ltd.,	HQ F.No.01/80/50/01264/AM09/DES.I	Lic. No. & date
Meeting No. 31/10 Date: 03.11.2009	Kolkata	RA.F.No.02/24/040/00193/AM09 Ratification of norms	0210119385 dt.06.11.2008

The Committee decided to refer the representation of the firm to DC(MSME) alongwith C&PC comments (O.M. No. 46011/42/2007-PC.II dt. 23.03.2009) for review of the case. The case may be relisted on 22.12.2009.

Case No. A/R-94	M/s. GEA BGR Energy System India Ltd.,	HQ F.No.01/80/50/01096/AM08/DES.I	Lic. No. & date
Meeting No. 31/10 Date: 03.11.2009	Chennai	RA.F.No.04/24/040/00322/Am08 Ratification of norms	0410092978 dt.02.01.2008

The representative of the firm Shri K.S. Madhusudhan, General Manager – Projects alongwith Shri Ramesh Sampath, Sr. DGM of their group company (BGR energy) appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee, on the recommendation of the representative of the DHI present in the meeting, advised them to furnish some specific information which is not available in their reply. They promised to furnish the same as per advice. The case may be re-listed on 22.12.2009.

Case No. A/R-95	M/s. GKB RX Lens Pvt. Ltd.,	HQ F.No.01/80/50/01816/AM09/DES.I	Lic. No. & date
Meeting No. 31/10 Date: 03.11.2009	Kolkata	RA.F.No.02/24/040/00280/AM09 Ratification of norms	0210123668 dt.25.02.2009

The Committee decided to refer the representation of the firm to DC(MSME) alongwith C&PC comments (O.M. No. 46011/42/2007-PC.II dt. 23.03.2009) for review of the case. The case may be relisted on 22.12.2009.

Case No. A/R-96	M/s. GEA BGR Energy System India Ltd.,	HQ F.No.01/80/50/01097/AM08/DES.I	Lic. No. & date
Meeting No. 31/10 Date: 03.11.2009	Chennai	RA.F.No.04/24/040/00325/AM08 Ratification of norms	0410092981 dt.02.01.2008

The representative of the firm Shri K.S. Madhusudhan, General Manager – Projects alongwith Shri Ramesh Sampath, Sr. DGM of their group company (BGR energy) appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee, on the recommendation of the representative of the DHI present in the meeting, advised them to furnish some specific information which is not available in their reply. They promised to furnish the same as per advice. The case may be re-listed on 22.12.2009.

Case No. A/R-97	Reference from Jt.DGFT, of M/s. IDMC LTd.,	HQ F.No.01/80/50/00357/AM07/DES.I	Lic. No. & date
Meeting No. 31/10 Date: 03.11.2009	Vithal	RA.F.No.34/24/040/00761/Am07 Ratification of norms	3410016398 dt.04.07.2006

The representative of DHI, present in the meeting, informed the Committee that they have not received the copy of RA letter received through fax. The Committee decided to refer the copy of RA's representation to DHI for examination and submission of comments. The case may be relisted on 22.12.2009.

Case No. A/R-98	M/s. Indiana	HQ F.No.01/80/50/00183/AM00/DES.I	Lic. No. & date
Meeting No. 31/10	Conveyors Ltd.,	RA.F.No.03/24/00042/00009/AM00	03030323
Date: 03.11.2009	Mumbai	Ratification of norms	dt.17.06.1999

The representative of DHI, present in the meeting, informed the Committee that they have not received the copy of firm's application. The Committee, accordingly, decided to forward the case file to them for examination and submission of comments. The case may be relisted on 22.12.2009.

Case No. A/R-99	M/s. The	HQ F.No.01/80/50/01253/AM09/DES.I	Lic. No. & date
Meeting No. 31/10	Saraswati Industrial	RA.F.No.05/24/040/00402/AM09	0510230292
Date: 03.11.2009	Syndicate Ltd.,	Revision of norms	dt.04.11.2008

The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to revise the norms in respect of the subject advance authorization with following modifications:-

1. Weight of import item at Sl. No. 6 may be modified as 9690 Kgs inclusive of 3 % wastage.
2. Weight of import item at Sl. No. 7 may be modified as 3545 Kgs inclusive of 3 % wastage.
3. Quantity of import item at S.No.12 i.e SAW Flux may be modified as 1500 Kgs.

The Regional Authority may take necessary action accordingly.

Case No. A/R-100	M/s. The	HQ F.No.01/80/50/00986/AM08/DES.I	Lic. No. & date
Meeting No. 31/10	Saraswati Industrial	RA.F.No.05/24/040/00588/AM08	0510211186
Date: 03.11.2009	Syndicate Ltd.,	Ratification of norms	dt.26.10.2007

The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Net empty weights of 22 MT, 39 MT & 33 MT may be specified with the quantities of export products at S.Nos. 1, 2 & 3 respectively (cumulative net empty weight 94 MT).
2. Word "Relevant" may be prefixed with the description of import item at S.Nos. 1 & 2.
3. Quantity of import item from S.No. 1 may be allowed as 13951 mtrs(13495 Kgs.) inclusive of 2 % wastage.
4. Quantity of import item at S.No. 2 may be allowed as 34 Nos. on net to net basis. Total weight of this item may be allowed as 15714 Kgs Kgs. inclusive of 2% wastage.

The Regional Authority may take necessary action accordingly.

Case No. A/R-101	M/s. Precihole Machine Tools	HQ F.No.01/80/50/00638/AM09/DES.I	Lic. No. & date
Meeting No. 31/10	Pvt. Ltd.,	RA.F.No.05/24/040/00062/AM09	0310469321
Date: 03.11.2009		Ratification of norms	

			dt.24.04.2008
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The firm vide their letter dated 17th August, 2009 informed that the norms for the similar authorization No 0310445426 dt. 08.10.2007 has already been ratified by the NC in its meeting No.5/09 held on 29.04.2008. The Committee, accordingly, decided to ratify the norms in respect of the subject advance authorization on repeat basis in accordance with NC decision in authorization No 0310445426 dt. 08.10.2007.

The Regional Authority may take necessary action accordingly.

Case No. A/R-102	M/s. Maxop Engineering Co.	HQ F.No.01/80/162/407/AM08/DES.I	Lic. No. & date
Meeting No. 31/10	Pvt. LTd.,	RA.F.No.05/24/040/00029/AM08	0510204052
Date: 03.11.2009		Ratification of norms	dt.24.05.2007

The Committee noted that RA vide their letter dt. 20.07.2009 informed that the subject authorization was issued on repeat basis as per para 4.7.1 of Handbook of Procedures Vol.I and the firm's application was inadvertently forwarded to NC for ratification of norms. Keeping in view the RA's comments, Committee decided to withdraw the NC decision taken in NC Meeting No. 33/08 dt. 13.11.2007 vide case No. A-118.

The Regional Authority may take necessary action accordingly.

DEFERRED CASE

S.No.149

Case No. A/R-5	M/s. Rochem	HQ F.No.01/81/50/00956/AM07/DES.I	Lic. No. & date
Meeting No. 31/10	Separation Systems (India)	RA.F.No.03/95/040/01491/AM07	0310421472
Date: 03.11.2009	Pvt. Ltd.,	Ratification of norms	dt.28.02.2007

The Committee noted that the firm has neither furnished the complete reply with reference to this office letter and subsequent reminder calling for certain information nor appeared before the Committee for personal hearing to explain their case. The Committee accordingly decided to ratify the norms of the subject authorization based on the available information as under:-

1. Import item no. 14 being raw material may be deleted as it can't be allowed as per GN-4 for the engineering products.
2. Rest of the import items being component may be allowed as per GN-4 for the engineering products.

The RLA may take necessary action accordingly.

S.No.150

Case No. A/R-78	M/s. GEA BGR	HQ F.No.01/80/50/01099/AM08/DES.I	Lic. No. & date
Meeting No. 31/10	Energy System	RA.F.No.04/24/040/00323/Am08	
Date: 03.11.2009	India Ltd., Chennai	Ratification of norms	0410092975 dt.02.01.2008

The representative of the firm Shri K.S. Madhusudhan, General Manager – Projects alongwith Shri Ramesh Sampath, Sr. DGM of their group company (BGR energy) appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee, on the recommendation of the representative of the DHI present in the meeting, advised them to furnish some specific information which is not available in their reply. They promised to furnish the same as per advice. The case may be re-listed on 22.12.2009.

SUPPLEMENTARY AGENDA CASE

Case No. A - 4	M/s. Geecy	HQ F.No.01/80/50/00117/AM08/DES.I	Lic. No. & date
Meeting No. 31/10	Engineering Pvt.	RA.FNo.03/94/040/00132/AM08	0310430069
Date: 03.11.2009	Ltd., Mubmai	Ratification of norms	dt.21.05.2007

The Committee noted that this case was earlier listed in the on-line agenda for the NC meeting No. 26/08 held on 25.09.2007 wherein a large number of cases i.e. 1632 cases were automatically got attached through the online system. During that meeting NC decided to forward the index of the meeting to RA with the request to forward the status of these cases with 4 set of firm's application wherein norms are yet to be ratified. No comments of RA have been received so far. However, the firm has forwarded their application with the request to expedite the norms. The Committee, accordingly, reopened the case and requested the representative of DIPP for early submission of comments. The case may be relisted on 22.12.2009.

SUPPLEMENTARY AGENDA CASE

Case No. A - 5	M/s. CPS Color	HQ F.No.01/80/50/00827/AM06/DES.I	Lic. No. & date
Meeting No. 31/10	India Pvt. Ltd.,	RA.FNo.03/94/040/00649/AM06	0310347808
Date: 03.11.2009	Mumbai	Ratification of norms	dt.19.09.2005

The Committee noted that this case was earlier listed in the on-line agenda for the NC meeting No. 26/08 held on 25.09.2007 wherein a large number of cases i.e. 1632 cases were automatically got attached through the online system. During that meeting NC decided to forward the index of the meeting to RA with the request to forward the status of these cases with 4 set of firm's application wherein norms are yet to be ratified. The RA has now requested to expedite the norms. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly ratified the norms of the subject authorization as per GN-4 for the Engineering Products.

The Regional Authority may take necessary action accordingly.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPP)
Member

(B. D. Ghosh, Jt. IA, MOS)
Member

(K.K. Funda, Asstt. Director)
Member

(A.K. Mishra, AIA, MOS)
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A. Komu)
Chairman